June 05, 2025

RBI imposes monetary penalty on Poornawadi Nagarik Sahakari Bank Maryadit Beed, Maharashtra

The Reserve Bank of India (RBI) has, by an order dated June 3, 2025, imposed a monetary penalty of ₹1 lakh (Rupees One Lakh only) on Poornawadi Nagarik Sahakari Bank Maryadit Beed, Maharashtra (the bank) for non-compliance with certain directions issued by RBI on 'Management of Advances - UCBs' and 'Know Your Customer (KYC)'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949.

The statutory inspection of the bank was conducted by the RBI with reference to its financial position as on March 31, 2024. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice, additional submissions made by it and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charges against the bank were sustained, warranting imposition of monetary penalty:

The bank had:

i) sanctioned certain gold loans in excess of prescribed ceiling of Loan to Value (LTV) ratio; and

ii) failed to upload the KYC records of certain customers onto Central KYC Records Registry (CKYCR) within the prescribed time.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

(Puneet Pancholy)
Chief General Manager

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